

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 161 / 2023**

IN THE MATTER OF:

RANA IQBAL SINGH JOLLY & ORS.

....APPLICANTS

VERSUS

STATE OF PUNJAB & ORS.

....RESPONDENTS

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Dated: 20.02.2024
Place: New Delhi


(Karan Singh Jolly)
THROUGH COUNSEL


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**REJOINDER ON BEHALF OF THE APPLICANTS TO THE REPLY FILED BY R8 /
THE HERMITAGE / PROJECT PROPONENT**

Most respectfully showeth,

1. That the Reply filed by the R8 / Hermitage Marriage Palace is replete with irrelevant issues and defences which do not even relate to the cause of environmental pollution and have been raised just in order to create chaos and in a bid to take benefit of that chaos. For the convenience of this Hon'ble Tribunal and in order to bring clarity, the present Rejoinder to the Reply filed by the R8 / Hermitage has been structured in the following broad heads:

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ADMISSION BY R8 THAT IT HAS BEEN ORGANIZING HUGE FUNCTIONS

- The Hermitage/R8 in its Reply dated 21.08.2023 has admitted that it has been holding functions at the premises in question. Proof thereof has been attached by the R8/the Hermitage itself at pages 164 - 189 of its said reply. A perusal of the said pages shows that R8/the Hermitage is regularly organizing huge functions involving as much as **800 people at a time** (ref. pages 175, 178 of the reply) in the garb of '*private family functions*'.
- Further, the aforementioned page Nos. 164 – 189 are some *alleged prior permissions* for organizing huge functions taken from some Naib Tehsildar, Majri District SAS Nagar, Punjab who possesses no such power to grant any such permission, especially when the requisite CLU/NOC/EC/CTO/CTE are absent and a plethora of other environmental laws/rules/regulations are not being complied with. The alleged permissions at page Nos. 164 – 189 of the reply further *appear to be forged/fabricated or created in collusion with the said officer on a later date* because (i) alleged permissions are not based on any existing laws (ii) alleged permissions are not dated at all (iii) alleged permission show the purpose of functions as 'private family functions' (iv) the attendees for the 'private family functions' are as much as 800 people. A clear attempt to mislead this Hon'ble Tribunal has been made by the R8.

RESPONDENT GOVERNMENT AGENCIES HAVE CATEGORICALLY STATED THAT NO PERMISSIONS, NOC/CTO/CTE HAVE BEEN OBTAINED BY R8

- The Joint Committee (comprising of representatives of CPCB, PPCB & DC) constituted by this Hon'ble Tribunal in its Report dated 29.05.2023 categorically confirmed the allegations of the Applicants in the following words:

“It was found that Sh. Sanjay Gupta (*sic. Sanjiv Gupta*) has non obtained any permission from any Department regarding establishment and operation of The Hermitage.

.....

The Joint Committee made following observations:

7. No permission for playing DJ / Loud Speakers is obtained by The Hermitage ever from SDM Office, Kharar.

.....

9. The Hermitage has never obtained for consent to establish (NOC) / consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as required from pollution angle from the Board.

.....

11. The Hermitage has not provided ant ETP/STP for treatment of wastewater generated from kitchen and toilets. The representative informed that they have provided soakage pits.”

5. The State of Punjab (R1) and PPCB (R2) vide their common Reply dated 17.08.2023 have also confirmed the allegations of the Applicants in the following categorical words:

“6. That briefly stated the Marriage Palace namely The Hermitage at Village Karoran, Tehsil Kharar, District SAS Nagar has not obtained any permission, or consent to establish (NOC) or operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from the Punjab Pollution Control Board. In view of the fact, the Marriage Palace is being operated on commercial basis....”

6. Further, the Additional Chief Administrator, GMADA (R6) vide Reply dated 18.08.2023 has also confirmed the allegations of the Applicants in the following categorical words:

“1. That it is humbly submitted that as per the report of the field Staff of Regulatory Branch, GMADA, the Respondent No. 8 (The Hermitage), has raised an unauthorized farm, house namely ‘The Hermitage’ without obtaining requisite approval from the Competent Authority under the Punjab New Capital Periphery Act, 1952 and the Punjab regional and Town Planning and Development Act, 1995.....

2. That the Respondent No. 8 not only raised the unauthorized farm house, but is also using this land for marriage functions and other commercial activities, without obtaining the requisite approval from the Competent Authority...”

7. The above categorical Report of the Joint-Committee constituted by this Hon’ble Tribunal and Replies of the Respondent government agencies make it crystal clear that R8/the Hermitage has no fear, let alone any regard for the Rule of Law. The said R8 has been organizing large gatherings, *blowing loud music on loudspeakers, using bright laser strobe lights and firecrackers all throughout the night time* well into early mornings hours (around 3:00-4:00 am) causing grave air/noise pollution in violation of the Noise Pollution (Regulation and Control) Rules, 2000; *generating waste on huge scale* without adhering to provisions of Solid Waste Management Rules, 2016; *discharging waste water without*

treatment; and violating various other rules/regulations and judgments/directions passed by this Hon'ble Tribunal, various High Courts and the Hon'ble Supreme Court of India time and again. These activities have caused immense mental disturbance to the village residents by making it almost *impossible for them to sleep at night* and lead a peaceful life, thus grossly violating their fundamental right to life, other than adversely impacting the biodiversity of the adjacent forest area by causing noise/air and water pollution.

THE ASOLUTELY FALSE AND ILLUSORY DEFENCES TAKEN AND COUNTER-ALLEGATIONS MADE BY R8 IN ITS REPLY DATED 21.08.2023 HAVE BEEN BELIED BY THE SUBSEQUENT STATUS REPORT DATED 02.11.2023 FILED BY THE PPCB / R2 PURSUANT TO THIS HON'BLE TRIBUNAL'S ORDER DATED 31.08.2023

8. The R8 in its reply, instead of answering the allegations levelled against it in the OA has chosen to raise various frivolous, illusory and absolutely false counter-allegations against the Applicants by challenging their bonafides and credentials and making serious allegations against them. At the threshold, it is most humbly submitted that a careful reading of the said frivolous, illusory and absolutely false counter-allegations shows that they do not even relate to the cause of environmental pollution under the Scheduled Laws.
9. However, in order to test the veracity of the said counter-allegations, this Hon'ble Tribunal had vide its order dated 31.08.2023 directed the PPCB / R2 to "*look into the allegations of the violation of environmental norms by the applicants and other persons as mentioned in the reply filed by respondent no. 8 and file its Status Report within two months.*" Pursuant to this Hon'ble Tribunal's aforementioned order, the PPCB / R2 after conducting a thorough field review by site visit and inspection, has filed its Status Report dated 02.11.2023 in which all the frivolous, illusory and absolutely false counter-allegations made by the R8 against the Applicants have been demolished.

Bonafides and credentials of the Applicants

10. The following chart shows the findings returned by PPCB / R2 against the frivolous allegations (*not even relating to scheduled laws*) levelled by the R8 against the Applicants:

	Observations of PPCB / R2 after <u>site visit and inspection on 17.10.2023</u> which <u>falsifies the allegations made by R8</u>
	"Briefly stated, the respondent no. 8 is making allegations against the applicants regarding illegal construction of farm houses by individuals. <i>None of the allegations made by respondent no. 8 in its reply against the applicants relates to the cause of Water, Air, Soil or Noise pollution.</i> "

<p>Applicants No. 1, 2, 3 & 9, Rana Iqbal Singh Jolly, daughter-in-law Seema Jolly and his Son Karan Jolly</p>	<p>“Sh. Rana Iqbal Singh Jolly, proprietor was contacted who informed that residential house was constructed in the farm in the year 2009 and the same is being used for personal residential purpose only. He further informed that no commercial functions / marriages are being organized in this premises. The facts were verified to be genuine by the visiting officer as no big lawns and parking spaces have been provided in the premises for large gatherings like The Hermitage. Google image of the farm house is enclosed at Annexure R2/1 for kind perusal of this Hon’ble Tribunal. The applicant Rana Iqbal Singh Jolly further informed that they are doing organic farming. Their residential house is located next to the Hermitage Farms and they could not sleep at night as very loud music is played by “The Hermitage” during functions upto 4 AM in the morning.”</p>
<p>Applicant No. 3 / Ms. Vandana Chauhan</p>	<p>“Mrs. Vandana Chauhan, Owner was contacted who informed that residential house was constructed in the year 2015 and the same is being only used for residential purpose. She further informed that no commercial functions / marriages are being organized in this premises and the facts were found to be genuine by the visiting officer as no big lawns and parking spaces have been provided for large gatherings like “The Hermitage”. Google image of the farm house is enclosed at Annexure R2/7 for kind perusal of this Hon’ble Tribunal. Mrs. Vandana Chauhan informed that as their house is located adjoining “The Hermitage”, therefore, they are unable to sleep whole night as loud music is played by “The Hermitage” during functions upto 4 AM in the morning.”</p>
<p>Applicant No. 4 / Sh. Manjit Lakhmana</p>	<p>“Sh. Manjit Singh, proprietor was contacted who informed that the residential house was constructed in the farm in the year 2011-12 and the same is being used for residential purpose only. He further informed that no commercial functions / marriages are being organized in this premises, which seems to be genuine by the visiting officer as no big lawns and parking spaces have been provided for large gatherings like “The Hermitage”. Google image of the farm house is enclosed at Annexure R2/2 for kind perusal of this Hon’ble Tribunal. Sh. Manjit Singh further informed that organic farming is being done in the farm house.”</p>
<p>Applicant No. 6 / Sh. Jagjit Singh</p>	<p>“Sh. Jagjit Singh, Owner and Smt. Gurinder Kaur were contacted who informed that residential house was constructed in the year 2013-14 and the same is being only used for residential purpose. They further informed that no commercial functions / marriages are being organized in this premises and facts were found to be genuine by the visiting officer as no big lawns and parking spaces have been provided for large gatherings like “The Hermitage”. Google image of the farm house is enclosed at Annexure R2/6 for kind perusal of this Hon’ble Tribunal. However, organic farming is being carried out in the farm house. “</p>
<p>Applicant No. 7 / Pawan Kumar</p>	<p>“Sh. Karan Singh Jolly, proprietor was contacted who informed that they started goats farming in the year 2019 and no butchering was carried out at the site and the goat farming was closed in the year 2022 as they were not able to manage the same. The contentions of the applicant were found to be genuine by the visiting officer. No goat was found in the Billy Goat Farm during visit. Google image of Billy Goat Farm is enclosed at Annexure R2/3 for kind perusal of this Hon’ble Tribunal.”</p>
<p>Applicant No. 8 / Sh. Gurbhachan Singh</p>	<p>“Sh. Amanpreet Singh, proprietor and Sh. Ram Sharma, manager were contacted who informed that one residential house was constructed in the farm in the year 2007 and one big lawn is there. The representative informed that this premises is being used for</p>

	<p><i>residential purpose</i> only. He further informed that <i>no commercial functions / marriages are being organised</i> in this premises. However, in the year 2019, one family function was organized inside the premises for the marriage function of his grandson. <i>The contentions of the representative were found to be genuine by the visiting officer.</i> Google image of Inderjit Farms is enclosed at Annexure R2/4 for kind perusal of this Hon'ble Tribunal."</p>
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11. Further, even though the allegations do not relate to violation of environmental laws, it is emphatically denied that the Applicant No. 1 and his family are involved in any *illegal* selling of plots in the said area, *which even if true would not have constituted any offence*, let alone environmental pollution. Further, a wild allegation that the Applicant No. 1 is selling plots on the basis of GPA of an *allegedly dead person* Mr. Sekhon has also been levelled at page 9 of the reply. It is respectfully submitted that the said Mr. Sekhon is hale, hearty, very well alive and residing in Mohali. The level to which the R8 has stooped (by declaring an alive person as dead) to create bias against the Applicants before this Hon'ble Tribunal is totally unfair and unprecedented.
12. A perusal of the above Status Report proves that the reply dated 21.08.2023 filed by the R8 is replete with false statements made with a view to mislead this Hon'ble Tribunal, which amounts to perjury.

R8 has encroached a river

13. In para 9 of the Reply, the R8 has alleged that the Applicants have encroached the river bed of one Patiala ki Rao river. The said allegation is vehemently denied as being totally false and malicious and a mere counter-blast to the OA. The Annexure R/8/2 with the R8's Reply are some complaints dated 24.04.2023 and 07.07.2023 made against Applicants by the R8 well after the filing of the present OA by the Applicants on 28.02.2023, merely as a counter-blast with the intention of pressurizing the Applicants to withdraw the OA, albeit under the wrong assumption that the matters of environmental pollution can also be settled.
14. In fact, the Report dated 29.05.2023 of the Joint Committee filed pursuant to this Hon'ble Tribunal's order dated 14.03.2023 clearly shows that *it is in fact the R8 / Hermitage itself which has encroached upon the said river* and the Joint Committee has even obtained a report dated 16.05.2023 from the Department of Water Resources (Annexure-1 with the Joint Committee's Report dated 29.05.2023) which clearly states "Notice No..... were issued to Hermitage Park, Village Karoran regarding obstruction caused by the construction of a structure in the natural flow of Patiala Ki Rao River. These notices were issued in respect of violation of Section 55 of the Northern India Canal Act No. 7 of 1873 U/s 3 But till today (i.e. 16.05.2023), these structures have not been removed."

15. Apart from the obvious *falsity* of the counter-allegation made by the R8 against the Applicants, it must also be clarified that the alleged violation by the Applicants, even if presumed to be true for a moment, would fall under the *Northern India Canal and Drainage Act, 1873* which is *not a Scheduled Act* under the National Green Tribunal Act, 2010.

Alleged 'selective-targeting' of R8

16. That in order to mislead this Hon'ble Tribunal and in order to win its favour, the R8 in paras 13-14 of its Reply has alleged that the Applicants have selectively targeted only it and no other such marriage palace. It is most respectfully submitted that the Applicants have not chosen any sort of 'selective-targeting'. In fact, one of the reliefs that the Applicants have sought from this Hon'ble Tribunal in the OA is "*Direct the Respondent Nos. 1-7 to strictly implement the provisions of the Noise Pollution (Regulation and Control) Rules, 2000, Solid Waste Management Rules, 2016 and various directions passed by the Hon'ble Supreme Court, this Hon'ble Tribunal and various High Courts, in general in the State of Punjab*". This clearly shows that the present case is not a case of any sort of 'selective targeting' and the *Applicants have sought direction against all perpetrators*. In fact, the Applicants would be delighted if this Hon'ble Tribunal takes suo-moto cognizance of such matters and bring the perpetrators to justice in a country where parties like the R8 blatantly violate environmental norms without showing any sensitivity even to humans, let alone animals.
17. Further, the present OA has been filed against a total of 8 Respondents, out of which R8 is the only private Respondent/project proponent. The reason for arraying only R8 as the private Respondent is simply that the R8/ Hermitage Marriage Palace is the only Marriage Palace of such large scale in the immediate vicinity of the residences of the Applicants. It is apposite to mention that the primary grievance in the OA relates to noise pollution caused by the R8 by blowing loud music on loudspeakers throughout the night-time which causes immense mental disturbance to the Applicants by making it almost impossible for them to sleep at night and lead a peaceful life, thus grossly violating their fundamental right to life. Given the fact that no noises or disturbances from other establishments reach the Applicants *due to distance or maybe because they actually do not cause noise pollution*, the only logical course of action for the Applicants was to seek redressal of their-own grievances. Therefore, the Applicants' act of *mind-ing-their-own-business* and arraying R8 as the only private Respondent while also seeking general relief against all perpetrators in the State of Punjab is bonafide and has a logical basis and not a case of any 'selective-targeting'.

Malicious attempt to oust the jurisdiction of this Hon'ble Tribunal by citing pendency of Contempt Petition COCP No. 1502 of 2023 before the Hon'ble High Court of Punjab & Haryana in a totally unconnected litigation by unconnected parties

18. That the R8 in paras 5, 16 & 17 of its reply has stated that some Contempt Petition COCP No. 1502 of 2023 titled *Gram Panchayat Bari Karoran Vs. Vikas Garg, IAS & Ors.* is



pending before the Hon'ble High Court of Punjab and Haryana where the issue of sanctions/permissions by the Competent Authorities for various development/construction activities is pending. Further, in the said para, the R8 has tried to suggest that since the said Contempt Petition is pending, the Hon'ble NGT should not interfere in the matter.

19. It is most respectfully submitted that the pendency of the said Contempt Petition has no bearing on the present case. The issue involved in the Contempt Petition relates to alleged contempt of the High Court's orders in some Writ Petition which in-turn involved issues relating to the nature of activities that can be carried out in certain areas of Punjab, more specifically, land use. The issue of violation of environmental law and norms or cause of environmental pollution is not at all involved in that chain of litigation. Further, even the PPCB / R2 has clarified in its Status Report dated 02.11.2023 filed pursuant to this Hon'ble Tribunal's order dated 31.08.2023 that "*.....COCP No. 1502 of 2023 is listed for hearing before the Hon'ble Punjab and Haryana High Court on 20.11.2023. However, the subject matter of the case before the Hon'ble Punjab and Haryana High Court do not relate to the cause of environmental pollution.*"

Therefore, it is amply clear that the said defence/excuse taken by the R8 in its reply is a mere eyewash and malicious attempt to oust the jurisdiction of this Hon'ble Tribunal by citing pendency of a Contempt Petition before the Hon'ble High Court of Punjab & Haryana in a totally *unconnected litigation on unconnected issues by unconnected parties.*

Alleged registration of R8 under the 'Farm Stay Scheme' being cited as a justification to organize massive parties in absence of NOC/CTO/CTE and cause environmental pollution

20. The R8 / Hermitage in para 20 of its Reply has stated that it is duly approved by the Punjab Heritage and Tourism Promotion Board under the "Farm Stay Scheme", a scheme to promote farm tourism in the area. Be that as it may, the activities being carried out by the R8 have no relation whatsoever to tourism. This registration, even if true, cannot permit the R8 to organize wild parties of up to 800 people at a time without complying with the extant environmental laws, rules, regulations and norms. The registration under the "Farm Stay Scheme" cannot be cited as a justification for organizing massive parties in absence of NOC/CTO/CTE and cause environmental pollution. Similar opinion has also been voiced by the PPCB / R2 in its Status Report dated 02.11.2023 filed pursuant to this Hon'ble Tribunal's order dated 31.08.2023.

Blatant violation of this Hon'ble Tribunal's Stay Order dated 30.05.2023 reiterated in Orders dated 31.08.2023 and 08.12.2023 : FIR filed by Excise Department shows gatherings are being organized even in the absence of NOC/EC/CTO/CTE

21. That this Hon'ble Tribunal had vide its Order dated 30.05.2023 directed "*respondent no. 8 is directed to desist from organizing any marriage party or such like social function in the*

premises in question till further order to the contrary.” Further, vide order dated 31.08.2023, the Hon’ble Tribunal had reiterate the stay, though with a modification to the effect “Interim Order dated 30.05.2023 shall continue to operate. However, it is clarified that nothing in this interim order shall bar respondent no. 8 from organizing marriage party or such like social functions in the premises in question on grant of CLU/EC/CTE/CTO, as the case may be, in accordance with the terms and conditions thereof and the environmental norms.” The same direction was even reiterated by this Hon’ble Tribunal in its order dated 08.12.2023.

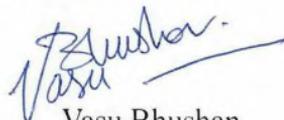
22. Despite the categorical direction that the R8 / Hermitage Marriage Palace shall not carry out social functions in the premises till the *grant of CLU/EC/CTE/CTO, as the case may be, in accordance with the terms and conditions thereof and the environmental norms*, the R8 / Hermitage continues to blatantly violate this Hon’ble Tribunal’s orders dated 30.05.2023, 31.08.2023 and 08.12.2023 without any fear or regard for this Hon’ble Tribunal. The fact of the continuous violations is proved by the recent **News Reports dated 12.02.2024 in various newspapers** namely ‘The Tribune’ and ‘Amar Ujala’ which reported that in a random check by the Excise Department on two marriage palaces including Hermitage, **liquor was found being served illegally in a marriage function** without the requisite permit. As per the news report, the Excise Department has even registered FIR against the R8 / Hermitage in PS Nayagaon. This clearly establishes that the orders of this Hon’ble Tribunal are being blatantly violated without any fear or regard for this Hon’ble Tribunal and **social gatherings are still being organized without obtaining the CLU/EC/CTE/CTO, as the case may be.** Such violations of orders of judicial forums must be viewed very seriously as they have the effect of undermining the general faith of the masses on the judicial system. **Appropriate action for contempt may kindly be initiated** by this Hon’ble Tribunal.

A copy of the News Reports dated 12.02.2024 in newspapers ‘The Tribune’ and ‘Amar Ujala’ is annexed herewith as **Annexure-1**.

In light of the aforementioned facts and circumstances it is most humbly prayed that this Hon’ble Tribunal may kindly be pleased to grant the reliefs sought in the OA No. 161/2023 and set an example for all perpetrators like the R. 8, and draw the attention of inattentive State Authorities like R. 1-7 to issues that have forced the Applicants to knock at the doors of this Hon’ble Tribunal in their search for justice.

Dated: 20.02.2024
Place: New Delhi


(Karan Singh Jolly)
THROUGH COUNSEL


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IN THE MATTER OF:

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VERSUS
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AFFIDAVIT

I, Karan Singh Jolly, aged about 43 years, S/o Sh. Rana Iqbal Singh Jolly, R/o Village Karoran, Nayagaon, Dist. SAS Nagar (Mohali), Punjab, do hereby solemnly declare and state as under:-

1. That I am the Applicant No. 2 in the above titled Original Application and being well conversant with the facts and circumstances of the case, I am competent to swear this Affidavit.
2. That I have gone through the contents of the accompanying Rejoinder that has been drafted by my counsel on my instructions and state that the facts mentioned therein are true to the best of my knowledge.
3. That the Applicant Nos. 1 and 3-9 have authorized me to carry out the proceedings on their behalf before this Hon'ble Tribunal in the titled Original Application. The authorization includes engaging legal counsel, signing the pleadings and taking all other actions that may be necessary for proceeding with the titled Original Application.



Karan Singh Jolly
DEPONENT

VERIFICATION

I, the above named deponent, presently at Mohali, do hereby verify that all what is contained in my above affidavit is true and correct to the best of my knowledge and belief.

Verified and signed at Mohali on this 20th day of February, 2024.

Attested As Identified

Karan Singh Jolly
DEPONENT

MOHAN LAL
NOTARY (Govt. of India)
Mohali (Pb.)

Mongia
20/2/24

News report in the Tribune (12th February, 2024) and Amar Ujala showing that R8 / Hermitage Marriage Palace is still organizing gatherings in blatant disregard of this Hon'ble Tribunal's orders and in total violation of law

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Hermitage Farms, two others challaned for serving liquor

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TRIBUNE NEWS SERVICE

MOHALI, FEBRUARY 12

The Mohali Administration has written to the various departments to ensure implementation of the National Green Tribunal ban on Hermitage Farms at Karoran village, in wake of the Excise Department's action against the former and two others for serving liquor illegally there.

Deputy Commissioner Aashika Jain said on Monday that a random check was conducted by officials of the Excise Department at Hermitage Farms in Karoran village, Udaan Manor in

Balongi village, and Forest Hill Resort in Nayagaon two days ago. She added that a case was registered under the Punjab Excise Act, 1914, against Hermitage Farms and Udaan Manor at Balongi, while Forest Hill Resort has been challaned for violation of Punjab Liquor Licence Rules, 1956, and Punjab Intoxicant Licence and Sale Orders, 1956.

Based on the report submitted by the Excise Department today, it has been learned that despite the NGT orders, Hermitage Farms is still organising gatherings, which is a viola-

tion of the NGT ban imposed on the resort.

As per the orders, Hermitage Farms has been prohibited from organising any function on its premises. DC Aashika Jain cautioned the public that, in view of the NGT orders, they should avoid organising any sort of gathering at Heritage Farms to avoid action by the departments concerned.

The instructions to implement the NGT orders have been passed on to all officials concerned to take the necessary course of action to prevent further violations of the orders.

अमर उजाला

नयागाव के दो रिजॉर्ट में बिना अनुमति पिलाई जा रही थी शराब, मामला दर्ज

मोहाली। आबकारी विभाग ने औचक निरीक्षण के दौरान नयागांव के फॉरेस्ट हिल रिजॉर्ट में शादी समारोह में बिना परमिशन शराब परोसने पर कड़ी कार्रवाई की। फॉरेस्ट हिल रिजॉर्ट का पंजाब इंटाक्सिकेंट लाइसेंस एंड सेल ऑर्डर, 1956 के नियम-1 और पंजाब लिक्वर लाइसेंस रूल, 1956 के नियम 38 (14)(1) के तहत चालान किया गया है। इसके साथ क्लब/बार के स्टॉक रजिस्टर भी जब्त कर लिए हैं।

उधर, नयागांव में आते एक गैर

पंजीकृत फार्म हाउस हेरमिटेज फार्म्स, गांव करोरा में भी शादी समारोह के दौरान अवैध रूप से शराब परोसी जा रही थी। फार्म हाउस के पास एल-50 परमिट नहीं था। जांच में शराब की तीन बोतलें पाई गईं जो चंडीगढ़ में ही बिक्री के लिए थीं। एक बोतल सिर्फ हरियाणा में बिक्री के लिए थी। इस मामले में पंजाब आबकारी अधिनियम, 1914 की संबंधित धाराओं के तहत नयागांव पुलिस थाने में केस दर्ज किया है। आबकारी विभाग का निरीक्षण अभियान आगे भी जारी रहेगा। संवाद



Vasu Bhushan <adv.vasubhushan@gmail.com>

Advance Service of Rejoinder in OA & Reply in IA

1 message

Vasu Bhushan <adv.vasubhushan@gmail.com> 20 February 2024 at 15:05
To: Dushyant Dahiya <adv.dushyantdahiya@gmail.com>, Sunieta Ojha <sunieta.ojha@gmail.com>, chairman.ptl.ppcb@punjab.gov.in, dc.mhl@punjab.gov.in, officeofkaransharmaor@gmail.com

Ref.: OA No. 161/2023 titled 'Rana Iqbal Singh Jolly & Ors. v. State of Punjab & Ors.'

Dear Sir/Madam,

Please find attached the copies of:

- Rejoinder on behalf of the Applicants in OA 161/2023 to the Reply filed by R8 / Hermitage
- Reply on behalf of Applicants to IA 837/2023 filed by the R8 / Hermitage.

Regards,

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Vasu Bhushan
Advocate

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Email: adv.vasubhushan@gmail.com



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2 attachments

Reply to IA.pdf
7345K

Rejoinder in OA.pdf
10243K